

(b) if so, the amount thereof?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) No, Sir.

(b) Does not arise.

Shri Sanganna: What is the total amount so far given for the construction of this Capital?

Shri B. E. Bhagat: Since the First Five Year Plan, by 1952-53 Rs. 132 lakhs was given as grant, and since then two loans each of Rs. 50 lakhs for 1954-55 and 1955-56, and then again for the year 1957-58 the State Government has requested a sum of Rs. 61.75 lakhs as against the expenditure on the Capital. That is being considered.

Shri Sanganna: What is the total estimated cost of this Capital, and to what extent do the Government of India propose to bear it?

Shri B. E. Bhagat: The total estimated expenditure on the construction of the Capital at Bhubaneswar comes to about Rs. 540 lakhs, and the expenditure that has been incurred up to 1955-56 is Rs. 480 lakhs. Maybe, there might be some increase due to the rise in cost and prices, but we have no precise information about that. From year to year, as I have indicated, we have given the grant or the loan to the State.

Shri Supakar: May I know the rate and total amount of interest payable on the capital advanced for the construction of the new Capital?

Shri B. E. Bhagat: I could not follow.

Mr. Speaker: The rate of interest charged and the total amount of loan granted.

Shri B. E. Bhagat: I think on the loans the usual rate of interest is three per cent or so.

Shri Panigrahi: May I know whether for the year 1958-59 the State Government has asked for any further loan or assistance, so far as the construction of this Capital is concerned?

Shri B. E. Bhagat: 1958-59 is still to run its course. They had asked

**Expunged as ordered by the

1957-58, they had made an application, and that is being considered. It is for Rs. 61.75 lakhs.

Location of Oil Refineries in Assam

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*1401. { Shrimati Mafta Ahmed:
Basumatari:
Shri Liladhar Kotoki:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the Government of Assam had sent a delegation abroad led by the Minister of Industries for consulting experts on the question of the location of new oil refineries in Assam;

(b) if so, the places they visited and whom they consulted;

(c) whether they have submitted any report or proposals to the Government of India on the subject; and

(d) if so, the action taken thereon?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(b) They visited U. K., France, Holland, West Germany, Switzerland, Italy and U.S.A. and consulted various technical consultants.

(c) No, Sir.

(d) Does not arise.

Shrimati Mafta Ahmed: May I know whether any kind of assistance was offered to the delegation by the Governments of those countries that the delegation visited and consulted?

Shri K. D. Malaviya: Yes. Some offers were made by one or two countries in this connection.

Shri Hem Barua: In view of the fact that the Government of India appointed its own consultant, an international firm, for the preparation of the project reports in connection with the oil refinery sites, may I know if the Government of India warned the Assam Government about this * * * * because it involved a heavy drain on the State Exchequer?

Mr. Speaker: Order, order. Hon. Members ought not to cast aspersions on the State Governments. There are 14 State Governments, not to speak of the Territories. Every one of them will cast aspersion on the hon. Members here and this Government. It is very wrong.

Shri Hem Barua: I am not casting any aspersion, but I say...

Mr. Speaker: What is this word then?

Shri Hem Barua: Because there was a heavy drain on the State Exchequer, I want to know, because the Government of India have already appointed an international firm of consultants for the purpose, the use of sending this team abroad by the Assam Government independently.

Mr. Speaker: I will have this word scored out. It will be expunged.

Shri Sadhan Gupta: It is not objectionable.

Shri Hem Barua: The next question is not an aspersion. It is as simple a question as possible.

Mr. Speaker: The expunction relates to the previous one. The Minister will answer it. Why is he in a hurry?

Shri K. D. Malaviya: The State Governments, so far as I know, are perfectly entitled to their own decisions with regard to the investments and assessment of the whole situation with regard to the location of the refinery, and it is not for me to answer why they sent a deputation abroad.

Shri Thiramala Rao: May I know under whose jurisdiction this exploration of oil is being worked out? Is it under the jurisdiction of the State Government concerned, or the Central Government, or is it a co-ordinated activity?

Shri K. D. Malaviya: The Central Government are responsible for the whole exploration, and it is going on

under the aegis of the Central Government.

Shri Sadhan Gupta: On a point of order, Sir. I was rising on this expunction matter. Expunction is contemplated in matters which are indecent or unparliamentary, and anything that is wrong is not expunged usually. Therefore, it may be that something has been said which ought not to be said, but that is not a ground for expunction. Expunction is a very much more drastic affair in which the proceedings of Parliament may be disgraced by the inclusion of such matters. So, I would request you not to take a puritan view of matters, but to proceed on the usual basis.

Shri Surendranath Dwivedy: Especially when the Member has corrected himself.

Mr. Speaker: If the Member had withdrawn the expression there would not have been any necessity for expunction. So far as the hon. Members are concerned, if one hon. Member casts an aspersion against another, I will reserve my judgment to see as to how far the hon. Member will take it coolly. But now the State Government is not before us. No aspersion ought to be cast against a State Government or a State Minister. That is why I expunged it. The other relates to indecent statement here. I will deal with them as and when they arise.

Shri Hem Barua: May I put a most innocuous supplementary? May I know if the Assam Minister, Shri Tripathi, has made a suggestion to the Central Government to have a multi-purpose pipe-line to carry the Naharkatiya crude, and a French oil firm too has offered a loan of £10 million on deferred payment basis, and if so do Government to act on the suggestion?

Shri K. D. Malaviya: The two portions of the former part of the question are correct. The latter part is still under consideration, and Govern-

ment do not commit themselves this way or that way. So far as the present position is concerned, we are getting the whole thing examined. This is all that we can say.

Shri Narayanankutty Menon: In the annual report of the Ministry of Steel, Mines and Fuel, it is said that the whole project report about these refineries has been entrusted to a foreign expert. At the same time, it is admitted that the Assam Government have sent out a delegation to foreign countries to get project reports. May I know whether the project reports will exclusively be on the lines of the policy adopted by the Central Government and in consultation with the expert appointed by the Central Government for this purpose?

Shri K. D. Malaviya: The Central Government have appointed consultants for their own information and for their own benefit. I do not know whether the State Government also propose to have any consultants with them or to give any advice. They have received some offers from abroad and they pass them on to the Central Government. And we shall give due consideration to all these offers. This is all that I can say.

Shri Narayanankutty Menon: Who is taking the final decision in the matter, the Central Government or the State Government?

Shri K. D. Malaviya: The Central Government are finally going to take all decisions, but we have got to take into consideration any suggestions that are offered to them.

Shri Hem Barua: May I know whether it is a fact that an American firm of engineers is interested in this pipe-line and they have made a quotation of Rs. 25 crores for this pipe-line?

Shri K. D. Malaviya: I could not catch the question.

Mr. Speaker: There is too much of subdued noise in the House.

Shri B. S. Murthy: She (Srinand Tarkeshwari Sinha) is coming and sitting here.

Shri Tyagi: The lady Minister has strayed into our quarters.

Mr. Speaker: I am afraid she is a little shy to come and sit here immediately.

Shri Feroze Gandhi: The Finance Minister should take her on his side.

Shri B. S. Murthy: An invitation should be extended.

Shri Feroze Gandhi: She has left our house.

Mr. Speaker: There is too much of excitement with respect to this oil.

Shri Hem Barua: It is because oil is combustible.

May I know whether there is a proposal by an American firm of engineers that is interested in constructing this pipe-line, and they have made an offer of Rs. 25 crores as expenditure on this pipe-line?

Shri K. D. Malaviya: We have received no offer from any American firm to build the pipe-line.

पिछड़े वर्ग आयोग की रिपोर्ट

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*१४०२ { श्री सिद्ध्या :
श्री यादव :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार का पिछड़े वर्ग आयोग की रिपोर्ट पर कब चर्चा करने का विचार है; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य उपमंत्री (श्रीमती आल्पा) :

(क) तथा (ख). रिपोर्ट सितम्बर, १९५६ में संसद में प्रस्तुत की गई थी और तब से सदन में बहस के दौरान इसका कोई बार